

Free copy
of the order
No 13 dt 19.8.99
may be given
to the counsel
for both sides
for
23/8

Accepted
23.8.99
S.O

13. Order dated 19-8-99.

In this case, the Petitioner has challenged the order directing her to vacate the Govt. Quarters. Learned Addl. Standing Counsel Mr. B.K. Nayar, has filed a memo stating that in the meantime, the applicant has vacated the Govt. quarters as such the application has become infructuous. We have heard learned counsel for both sides. In view of the memo filed by the learned Addl. Standing Counsel, the OA is disposed of for having become infructuous. No costs.

S. V. Om
19.8.99
V.R. - chand 19.8.99

Mentor (read)